

Filing under clause (ca) of sub-regulation (2) of Regulation 13 the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

Name of the Corporate Debtor: Jassum Propcon Projects Private Limited

Date of commencement of CIRP: 31.10.2019

List of creditors as on: 31.10.2020

List of operational creditors (Government dues)

(Amount in Rs.)

Sl. No.	<u>Details of Claimant</u>			<u>Details of claim received</u>		<u>Details of claim admitted</u>					<u>Amount of contingent claim</u>	<u>Amount of any mutual dues, that may be set-off</u>	<u>Amount of claim not admitted</u>	<u>Amount of claim under verification</u>	<u>Remarks, if any</u>	
	<u>Department</u>	<u>Government</u>	<u>Identification No.</u>	<u>Date of receipt</u>	<u>Amount Claimed</u>	<u>Amount of claim admitted*</u>	<u>Nature of claim</u>	<u>Amount covered by security interest</u>	<u>Amount covered by guarantee</u>	<u>Whether related party?</u>						<u>% of voting share in CoC, if applicable</u>
1	Income Tax Department	Central Government	NA	19.03.20	18,28,98,483.00	18,28,98,483.00	Government dues	NA	NA	No	NA	NA	NA	NA	NA	provisionally admitted
	Total				18,28,98,483.00	18,28,98,483.00										

**Note: 1: The above claims admitted are subject to change based on further verification of the claim amount with the books of accounts of the Corporate Debtor.*

For and on behalf of
Jassum Propcon Projects Private Limited

Sapan Mohan Garg

Resolution Professional

Reg no. IBBI/IPA-002/IP-N00315/2017-18/10903

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